### GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

# LOK SABHA UNSTARRED QUESTION NO. 983 ANSWERED ON 21<sup>ST</sup> DECEMBER, 2017

#### **DRIVERLESS CARS**

#### 983. SHRIMATI K. MARAGATHAM:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

## सडक परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government proposes to allow driverless cars in India, if so, the details thereof and if not, the reasons therefor;
- (b) whether the country suffers a huge shortage of skilled drivers, if so, the details thereof; and
- (c) whether the cab aggregators are taking advantage of this situation, if so, the details thereof?

#### **ANSWER**

# THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

- (a) There is no such proposal under consideration in the Ministry regarding driverless cars.
- (b) and (c) Sections 3 to 28 in Chapter II of the Motor Vehicles Act, 1988 (MV Act) contain detailed provisions regarding licensing of drivers of motor vehicles. Section 27 of the MV Act empowers the Central Government to make rules on matters specified in clauses (a) to (g) of the section 27. The Central Motor Vehicles Rules, 1989 (CMVRs) in exercise of the powers conferred by various sections of the MV Act provides various rules in regard to licensing of drivers, including driving test and driving schools and establishments. The learners' licences and driving licences are, however, issued by authorities of the States/UTs. Hence, details of shortage are not centrally maintained by this Ministry.

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